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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

O.A. 12 of 2002

Date of order : 15.4.04

Present : Hon'ble Mr. Justice B.Panigrahi, Vice-Chairman  
Hon'ble Mr. S. K. Naik, Member (A)

MADAN PARIDA

VS

UNION OF INDIA & ORS

For the applicant : Mr. N.J.Singh, Counsel

For the respondents : Mr. C.R.Mishra, Counsel

O R D E R

Per Justice B.Panigrahi, VC:

Upon hearing the ld. counsel for the parties and on going through the documents placed on record, it has appeared that the applicant while working as Sr. Trackman was medically declassified and he was offered alternative job of CJM. However, he could not join in that post as the local authority did not allow him to join on the ground of non-availability of vacancy. However, subsequently the applicant was offered the post of Sr. Chowkidar protecting his last pay. The only grievance of the applicant is that he has not been paid his salary from 24.7.2001 till he joined as Sr. Chowkidar.

Ld. Counsel for the respondents has assured that he will take up the matter with the appropriate authority so that the salary of the applicant is disbursed as per rules.

In such circumstances, the application is disposed of only with a direction to the respondents to disburse salary to the applicant from due date as per rules within two months from the date of receipt of a copy of this order. No costs.

Naik  
MEMBER(A)

B.P.  
VICE CHAIRMAN